

to state : whether Union Government propose to consider permitting the State Government of Karnataka to appoint authorised agents from among Non Resident Indians to secure larger investments from them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B K. GADHVI) : The Government of India have not received any proposal from the Karnataka Government in this regard.

[*Translation*]

Pending Court Cases of State Bank of Indore

5429. SHRI RAJ KUMAR RAI : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 4 on 6th November, 1987 regarding court cases of the State Bank of Indore and state :

(a) whether an amount of Rs. 2966 lakhs has been found involved in 1534 pending civil cases during the last three years, if so, the total number of criminal cases pending/lost and the amount involved therein and the branch-wise detail of both types of cases ;

(b) the number of employees/officers held responsible for the loss suffered by bank as a result thereof and the action taken against them so far ; and

(c) the number of civil/criminal cases registered since 1986 and the amount involved therein and the number of employees found guilty and the branch-wise details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Collection of branch wise details in the manner asked for is expected to involve time, effort and cost not likely to be commensurate with the results achieved. However, data reflecting an aggregative position for the Bank as a whole is being collected and, to the extent available, will be laid on the Table of the House.

Loans to Educated Unemployed Persons by State Bank of Indore

5430. SHRI RAJ KUMAR RAI : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3628 on 19th August, 1987 regarding loans to educated unemployed persons by State Bank of Indore and state :

(a) the number of the educated unemployed persons and low income group persons to whom loans for self employment have been given by the Connaught Circus and Green Park branches of the bank during the years 1985, 1986 and 1987 ; and

(b) the time taken by the bank in sanctioning loans after receipt of applications and the complete details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Scheme for providing Self Employment to Educated Unemployed Youth (SEEUY) is applicable to all parts of the country except metropolitan cities having population of ten lakhs and above. Delhi being a metropolitan city is not covered by the scheme for providing Self-employment to Educated Unemployed Youth and as such the Connaught Circus and Green Park branches of the State Bank of Indore have not sanctioned any loans under the scheme during the years 1985, 1986 and 1987.

No record of the educational qualifications of persons to whom loans have been sanctioned by the concerned branches of the State Bank of Indore under the Self Employment Programme for Urban Poor (SEPUP) or to persons belonging to low income brackets under the normal banking functions has, however, been kept as there are no instructions requiring maintenance of such records.

Opening of Branches of Foreign Banks

5431. SHRI RAJ KUMAR RAI : Will the Minister of FINANCE be pleased to state :

(a) the number of branches of the foreign banks opened from 1 January, 1985 to 31 January, 1987 in various cities of

the country and the details of these branches bank-wise ;

(b) the names of the banks and the cities where these branches have been opened ; and

(c) the details of the opening of the aforesaid branches and the name of the authority who had issued orders for the opening of these branches date-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Reserve Bank of India (RBI) is the Central Licensing Authority for permitting foreign banks to open branches in India. The details of branches opened by foreign banks in India during the period 1.1.1985 to 31.1.1987 on the basis of licences issued by RBI is indicated below :

Name of the Bank	Date of opening of the Branch	Location of the Branch
Oman International Bank SAO	4-10-1985	Bombay
Societe Generale	1-11-1985	Bombay
Bank of Bahrain and Kuwait BSC	26-6-1986	Bombay

[English]

Fraud in State Bank of Indore, Madhya Pradesh

5432. SHRI RAJ KUMAR RAI : Will the Minister of FINANCE be pleased to state :

(a) whether a fraud was detected in payment of bonus for 1978-79 and 1980-81 and case was registered by C.B.I. in the year 1986 against the State Bank of Indore, Head Office Indore in Madhya Pradesh ;

(b) if so, the number of bank officers/employees found guilty in this fraud ; and

(c) the action taken against them upto now ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Central Bureau of Investigation (CBI), have reported that fraud in the payment of bonus had been detected in the Head Office of State Bank of Indore at Indore and the CBI had registered a case on 27.10.86 u/s i20-B r/w 420, 468, 471, 471-A IPC and Section 5(2) r/w 5(1) (d) of PC Act 1947 for investigation of this case against three officials of the Bank. State Bank of Indore has reported that in connection with this case it has placed under suspension three officials from the Bank's service. The Bank has also filed civil suit for recovery against two officials. This is pending before the court. The Bank has further reported that it has since received the investigation report of the CBI and is initiating disciplinary proceedings.

Properties Acquired by Income Tax Department

5433. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) the number of properties acquired by the appropriate authorities of the Income-tax Department at Delhi, Bombay, Calcutta and Madras since its inception and the amount paid for each property ;

(b) how many properties so acquired have been sold indicating the selling price of each property ;

(c) whether acquiring of properties by the appropriate authorities of the Income-tax Department has been slowed down for the last several months, if so, the reasons therefor ; and

(d) whether Government propose to extend the jurisdiction of appropriate authorities of the Income-tax Deptt to other than the cities mentioned above to check the growth of black money being invested in immovable properties ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) The Appropriate